

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.487 of 2020

Manoranjan Rana @ Bhawani Shankar Rana @ Babu
... .. **Petitioner**

Versus

1. The State of Jharkhand
2. Jayanti Rana
... .. **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Rahul Pandey, Adv.
For the State : Mrs. Lily Sahay, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office, failing which, the case will stand dismissed without further reference to a Bench.

(Rajesh Kumar, J.)

Amar/-